

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 484/TT/2019

Subject	:	Petition for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for the assets under “Supplementary Transmission System associated with Vallur TPS” in Southern Region.
Date of Hearing	:	22.7.2020
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Tamil Nadu Generation and Distribution Corporation Ltd. & 17 Others
Parties present	:	Shri S.S. Raju, PGCIL Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of the following assets under “Supplementary Transmission System associated with Vallur TPS” in Southern Region:-

Asset-I: Vallur TPS-Melakottaiyur 400 kV D/C Line, and

Asset-II: Chittoor-Thiruvalam 400 kV D/C Quad Line and new 400 kV Thiruvalam Sub-station along with 1X63 MVAR Bus reactor at Thiruvalam Sub-station and associated bays and equipment at Thiruvalam and Chittoor.

3. The representative of the Petitioner submitted that COD of Asset-I and Asset-II was 1.4.2013 and 1.4.2014 respectively. The tariff for Asset-I for the 2014-19 period was allowed vide order dated 26.10.2016 in Petition No. 160/TT/2016 and that of



Asset-II for the 2014-19 period was allowed vide order dated 5.4.2016 in Petition No. 258/TT/2013. There was no time over-run in the execution of Asset-I. Asset-II was executed with delay of 11 months and the Commission vide order dated 5.4.2016 in Petition No. 258/TT/2013 condoned the delay of 7 months in execution of Asset-II. Consequently, IDC and IEDC of ₹118.33 lakh were disallowed on account of time over-run. Liquidated Damages (LD) amounting to ₹168.62 lakh were recovered from the contractor during 2015-16 and the same have been reduced from the capital cost in the year 2015-16 and consequently, IDC and IEDC of ₹118.33 has been added back to the capital cost in the year 2015-16. The total completion cost allowed by the Commission in the aforesaid order was ₹5944.43 lakh for Asset-I and ₹10181.24 lakh for Asset-II against which the actual capital cost of ₹16861.37 lakh has been claimed for the instant assets in the instant petition. The initial spares claimed are within the ceiling limit. The details of Additional Capital Expenditure have been submitted. The information sought through Technical Validation letter has been filed vide affidavit dated 5.5.2020.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.8.2020, with an advance copy to the Respondents: -

- i. Year wise reconciliation statement for additional capitalization reflecting the gross additional capitalization, LD recovered, LD added back and net additional capitalization after LD adjustment for Asset-II during 2014-19 period and its reconciliation with Form-4A and Form-7.
- ii. IDC discharge statement of Asset-II.
- iii. For computation of initial spares, confirm the category of sub-station of Asset-II i.e. whether it is brownfield or greenfield.
- iv. Form-5.

5. The Commission further directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

